

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE FIRST DAY OF DECEMBER
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND**

THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 9501 OF 2025

Between:

1. Smt.P.Alielumangamma, W/o. Venkatappa, aged about 44 years, Presently working as General Manager (Sr.Off Gr.I), Head Office, TGS Civil Supplies corporation, Hyderabad.
2. Smt.S.Krishnaveni, W/o Madhan Singh, Aged about 38 years, District Manager, Telangana State Civil Supplies Corporation Ltd, Mahabubabad, Telangana State.
3. Smt.L.Suguna Bai, S/o Dr.D.Saida Naik, Aged 43 years, District Manager, Medchal-Malkajiri Dt, R/o Plot No.88, Indraprastha colony Ph.1, Hastinapuram Central, Nagarjuna School Rd, Hyderabad.
4. V.Hathiram, S/o. Lalu, Aged 45 years, District Manager, Jangaon District, Telangana.
5. Smt.B.Sandhya Rani, W/o P.Mahender, Aged about 47 years, District Manager, TG State Civil Supplies Corporation Ltd, Warangal, At Warangal, Telangana state.

.....PETITIONERS

AND

1. State of Telangana, Rep by its Prl. Secretary to Government, CAF and CS and Commissioner of Civil Supplies Civil Supplies Bhavan, Erramanjil, Somajiguda, Hyderabad-500 082.
2. Telangana State Civil Supplies Corporation Ltd, rep by its Vice Chairman and Managing Director, Regd.Office 6-3-655/1/A,Block-B Civil Supplies Bhavan, Somajiguda, Hyderabad, Telangana-500082.
3. AP State Civil Supplies Corporation Ltd., rep by its VC and Managing Director, Address. IV th and V th Floor, Corp.Office H.No.10-152/1, Sri Sai Towers, Ashok Nagar, Beside Siris Company, Kanuru, Bandar Road, Vijayawada-520007, Krishna District, AP.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an order or direction, more particularly, one in the nature of writ of Mandamus, I. Declare that the Combined final seniority lists of employees of 2nd respondent and 3rd respondent in all cadres as on 01/06/2014, issued by the 3rd respondent on 04/03/2025 whereby the seniority of the petitioners has been unjustly revised and displaced under the pretext of a mandatory exercise purportedly undertaken in compliance with the judgments of the Honourable Supreme Court in P. Nagaraj v. Union of India, (2006) 8 SCC 212, and Jarnail Singh v. Lachhmi Narain Gupta and Ors., (2018) 10 SCC 396, is illegal, arbitrary, improper, unconstitutional, and violative of the settled principles of service jurisprudence. II. Set aside and quash the combined Final Seniority List dated 04/03/2025 issued by the 3rd respondent so far as the employees of the 2nd respondent are concerned. III. Declare that the petitioners are entitled to retain their respective seniority positions, with full protection of their consequential seniority, as conferred upon them pursuant to their promotions up to the present levels.

I.A.NO:1 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Final Seniority List dated 04/03/2025, determining seniority in all cadres as on 01/06/2014 issued by the 3rd respondent so far as the employees of the 2nd respondent are concerned, pending disposal of the main writ petition.

Counsel for the Petitioners : SRI Y.NAGAI AH, ADVOCATE FOR M/s G.BHANU PRIYA

Counsel for the Respondent No.1 : GP FOR CIVIL SUPPLIES

Counsel for the Respondent No.2 : SRI K.DEVENDER

Counsel for the Respondent No.3 : --

The Court made the following ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.9501 of 2025

Dated: 01.12.2025

Between:

Smt. P.Alivelumangamma
and four others.

...Petitioners

and

State of Telangana,
Represented by its Principal Secretary to Government,
CAF&CS & Commissioner of Civil Supplies,
Hyderabad,
and two others.

...Respondents

ORDER:

Learned counsel Sri Y.Nagaiah, representing learned
counsel Ms. G.Bhanu Priya, appears for the petitioners.

2. The writ petition is preferred for the following prayer:

"For the reasons stated above, it is therefore prayed that this Hon'ble Court may be pleased to issue an order or direction, more particularly, one in the nature of writ of Mandamus,

- I. Declare that the Combined final seniority lists of employees of 2nd respondent and 3rd respondent in all cadres as on 01.06.2014, issued by the 3rd respondent on 04.03.2025 whereby the seniority of the petitioners has been unjustly revised and displaced under the pretext of a mandatory exercise purportedly undertaken in compliance with the judgments of the Hon'ble Supreme Court in P.Nagaraj v. Union of India, (2006) 8 SCC 212, and Jarnail Singh v. Lachhmi Narain Gupta & Ors., (2018) 10 SCC 396, is illegal, arbitrary, improper, unconstitutional and violative of the settled principles of service jurisprudence;
- II. Set aside and quash the combined Final Seniority List dated 04.03.2025 issued by the 3rd respondent so far as the employees of the 2nd respondent are concerned;
- III. Declare that the petitioners are entitled to retain their respective seniority positions, with full protection of their consequential seniority, as conferred upon them pursuant to their promotions up to the present levels;
- IV. and pass such order or orders as this Hon'ble Court deems just and proper in the interests of justice."

3. Learned counsel for the petitioners seeks permission to withdraw the writ petition.

4. Accordingly, the writ petition is dismissed as withdrawn. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

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SD/- K.BHAVANI SWAMY
ASSISTANT REGISTRAR

SECTION OFFICER

To

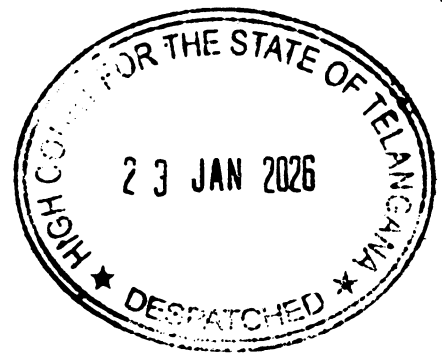
1. Two CCs to GP FOR CIVIL SUPPLIES, High Court for the State of Telangana at Hyderabad. [OUT]
2. One CC to M/s G.BHANU PRIYA, Advocate [OPUC]
3. One CC to SRI K.DEVENDER, Advocate (OPUC)
4. Two CD Copies

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HIGH COURT

DATED:01/12/2025



ORDER

WP.No.9501 of 2025

DISMISSING THE W.P

AS WITHDRAWN WITHOUT COSTS.

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